CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 331/MP/2024

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.

Petitioner : Sikkim Urja Limited

Respondents : PTC India Limited & anr

Date of Hearing : 25.3.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Dr. Ms. Navya Jannu, Advocate, SUL Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

2. The learned proxy counsel for the Respondent PTC sought adjournment on the ground that the arguing counsel has been hospitalized. Accordingly, the hearing of the matter was adjourned.

3. The Petition will be listed for hearing on **29.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)